IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-126(PB)/2018

IN THE MATTER OF:

Rana Alloys

.... APPLICANT / PETITIONER

Vs.

Rana Global Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT

:- Mr. Varun Kahturia, Advocate

ORDER

Learned Counsel for petitioner is present and seeks sometime to justify about the maintainability of the petition as prima facie it is seen that the claim is hit by delay and laces. For this purpose a week's time is granted. Post the matter on 13th February 2018.

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(R(VARADHARAJAN) MEMBER (JUDICIAL)

Deepak Kumar 05.02.2018